

of State Governments for increasing oilseeds production in the country.

(d) The concerted research efforts have lead to the development of improved varieties of mustard and toria alongwith agro-production and protection technologies for different regions. As a result of these research development, the productivity of rapeseed-mustard has increased from a level of 411 kg. per ha. during 1979-80 to 688 kg. per ha. during 1984-85 and the overall oilseeds production has increased from 87.4 lakh tonnes to 131.0 lakh tonnes during the same period.

(e) and (f) The Centrally Sponsored National Oilseeds Development Project has a financial provision of Rs. 170 crores for the production of oilseeds during the Seventh Five Year Plan. Out of Rs. 170 crores, Rs. 100 crores is to be shared by Central Government and Rs. 70 crores by the State Governments. To achieve the targets, National Oilseeds Development Project is being implemented effectively in the States.

Accumulation of stock of fertilizers

941. SHRI H. B. PATIL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether many fertiliser plants have been forced to curtail their production drastically to avoid adding further to the already mounting stocks;

(b) whether the position is so critical that a number of units may even have to stop their operations; and

(c) if so, the details in this regard alongwith the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) and (b) No, Sir.

(c) Does not arise.

Arrears of water and electricity charges against Ex-M.P.s and Chairmen of Government bodies

942. DR. A. K. PATEL :

SHRI C. JANGA REDDY :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the arrears at present on account of water and electricity charges due from former Members of Parliament and former Chairman of various Government bodies; and

(b) the steps taken in this regard and the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) A sum of Rs 9.13 lacs is recoverable from former MPs as arrears of electricity and water charges as on date. Arrears in respect of former Chairmen of different Government bodies is not separately available with the New Delhi Municipal Committee.

(b) Following steps have been taken by the NDMC for the recovery of their dues :—

(i) Persuading the Members through personal request and correspondence;

(ii) seeking the help of the Chairman of Lok Sabha & Rajya Sabha House committees.

As a result of the above, the arrears have been marginally reduced from Rs. 10.42 lacs as on 31.3.86 to Rs. 9.13 lacs.

[Translation]

Draw of lot for allotment of flats under HUDCO Pattern Scheme, 1979

943. SHRI RAJ KUMAR RAI : Will the Minister of URBAN DEVELOPMENT be pleased to state :